

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 11 of 2011

This the 07th day of January, 2011

Hon'ble Mr. S.P. Singh, Member-A

Raj Narayan, Aged about 38 years, S/o late Ram Gopal Gupta, R/o P-32/1 Gun Factory Area, Lucknow Cantt, presently serving as Deputy Director (utility) In the office of Chief Engineer , Lucknow zone, 17 Cariappa road, Lucknow Cantt.

.....Applicants

By Advocate : In person.

Versus.

1. Union of India through its Secretary, Ministry of Defence, Military Engineer Services, New Delhi.
2. The Engineer-in-Chief, Kashmir House, Rajaji Marg, New Delhi.
3. The Director General (Personnel), MES, Kashmir House, Rajaji Marg, New Delhi.
4. The Chief Engineer, Lucknow zone, 17, Cariappa Road, Lucknow Cantt. Director General, Post Offices, Ministry of Posts, New Delhi.

.....Respondents.

By Advocate : Sri S.P. Singh for Sri R. Mishra

O R D E R

Heard the applicant who is present in person and Sri S.P. Singh holding brief of Sri R. Mishra learned counsel for the respondents and perused the material of this O.A.

2. The applicant has brought the attention of this Tribunal to the order dated 25.3.2010 (Annexure-1, page 13 of O.A.) wherein his named has been figured at sl. No. (ae) and has been transferred from Chief Engineer, Lucknow zone to Garrison Engineer (Maintenance) Eshimala as Garrison Engineer with direction to report duty on 19.4.2010. The applicant represented to the Director General vide representation dated 31.3.2010 regarding deferment of his posting order (Annexure-11) . Since he

did not get satisfactory reply, he sought for an interview with Engineer-in-Chief vide representation dated 18.5.2010 for deferment of his posting on the ground of treatment of his dependent mother (Annexure-15). The applicant had been granted interview with Engineer-in-Chief and thereafter his transfer order was modified vide order dated 11.6.2010 posting him to the office of Chief Engineer (NW), Kochi as Deputy Director.

3. Learned counsel for the respondents stated that these orders have been issued by the competent authority in the department. Transfer is an incidence of service in Military Engineering Service and no statutory rules have been violated.

4. In view of the facts and circumstances mentioned above and since his request has already been acceded to by the Engineer-in-Chief, the Tribunal does not see any scope of interfering with the revised transfer order. The O.A. is accordingly dismissed. No order as to costs.


(S.P. Singh)
Member-A

Girish/-